

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 313
IA-1194/2022
In
IB-87(ND)/2022

IN THE MATTER OF:

M/s. Bank of Baroda through Deepak Mittal

.....APPLICANT/PETITIONER

Vs

M/s. Premjit Singh Chandha

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 09.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent : Mr. Simarpal Singh, Mr. Siddhant Jenyal, Advocates.

For the RP : Mr. Lalit Mohan, Ms. Aakansha, Advocates.

ORDER

IA-1194/2022:-

Learned Counsel appears for the Resolution Professional. Learned Counsel appearing for the Personal Guarantor seeks time to file objections to the report filed by the Resolution Professional. Three working days time granted as a last and final opportunity to file objections, failing which the matter will be heard on merits on the next date of hearing.

List the matter on **21.02.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**